

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE AT CHENNAI**

**Original Application No.103 of 2023**

Tribunal on its own motion **Suo Motu**  
based on the news item published  
in "The Times of India' Chennai Edition  
dated 31.07.2023. "**Kosasthalaiyar  
River turns a dump yard – Local Bodies  
use stretch at Puzhal to dispose waste"**

...Applicant

**Vs**

The District Collector  
Thiruvallur & Ors.

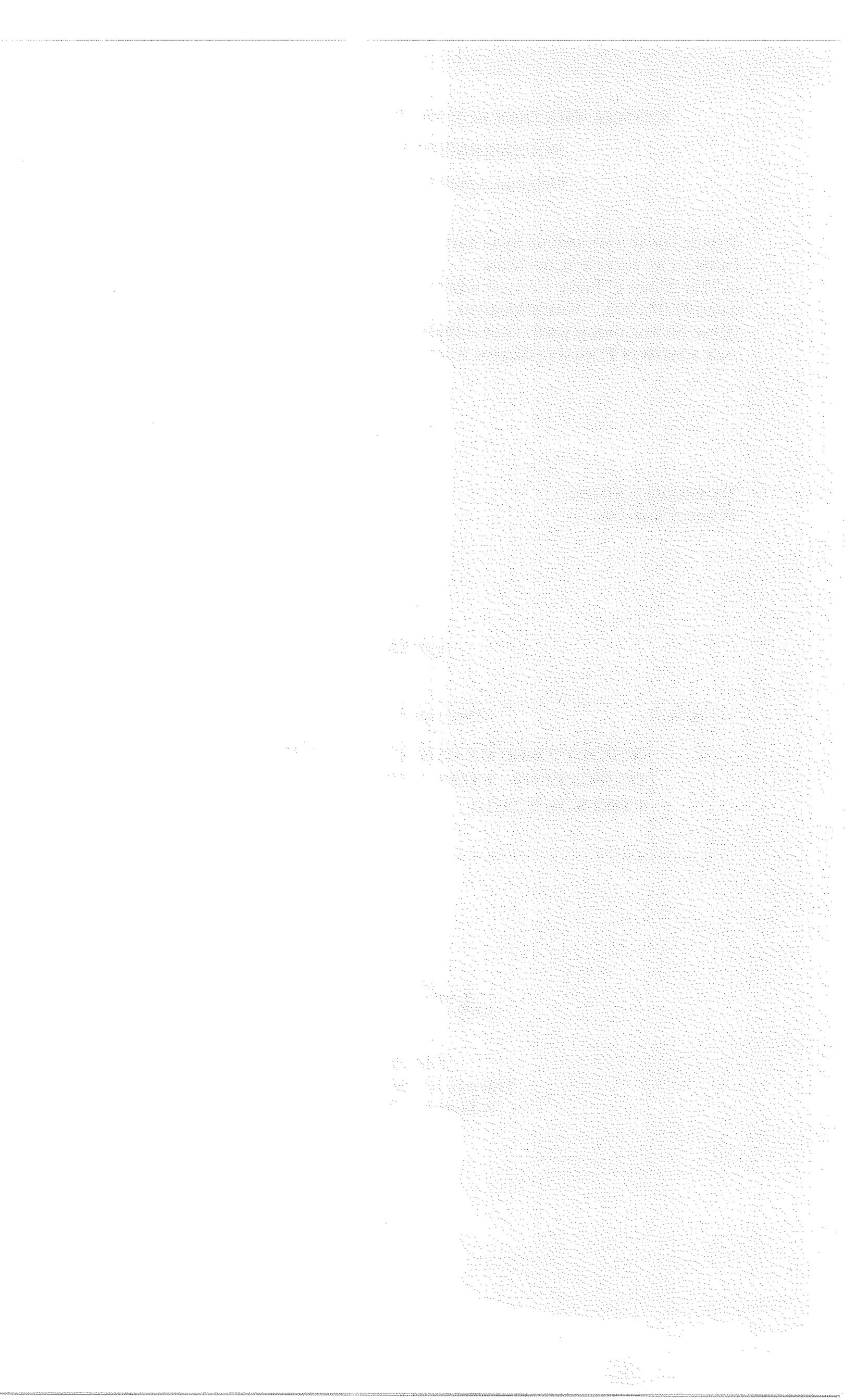
...Respondents

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**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**



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use stretch at Puzhal to dispose waste"**

**And**

The District Collector  
Thiruvallur and Others.

**....Respondents.**

**REPORT FILED ON BEHALF OF THE FIFTH RESPONDENT -  
TAMIL NADU POLLUTION CONTROL BOARD**

I, Mr.S. Bharathidasan, Son of Thiru M.Selvaraj, aged about 59 years having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:

2. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032 and I am authorized to file this additional report on behalf of the fifth respondent - Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case as per office records.

3. It is respectfully submitted that the Tribunal has taken a **Suo Motu** based on the news item published in 'The Times of India', Chennai Edition dated

*Handwritten signature and date: 25/10/2023*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.**

31.07.2023 under the caption "Kosasthalaiyar River turns a dump yard – Local Bodies use stretch at Puzhal to dispose waste".

4. It is respectfully submitted that the reply affidavit and report filed on 9.9.2024 by the fifth Respondent may be treated as part and parcel of the present report.

5. It is respectfully submitted that TNPCB officials of O/o DEE, Gummidipoondi inspected the compliant site near Puzhal Lake, Redhills on 27/01/2025 and based on the observations, the Local Body was instructed to:

- a) Make sure that the biomining process to be completed immediately.
- b) Formulate concrete schemes with timeline for implementing proper solid waste management for Naravarikuppam Town Panchayat and furnish a proposal on or before 28.02.2025.
- c) Remit the Provisional Environmental Compensation levied vide TNPCB proceedings issued dated 24.06.2024 on or before 28.02.2025.

6. It is respectfully submitted that the compliant site near Puzhal Lake, Redhills was again inspected on 18.08.2025 by the TNPCB officials of O/o DEE, Gummidipoondi and verified the progress of various measures implemented by the Local Body of Naravarikuppam Town Panchayat and reported the following details

- a) The Local Body has not made adequate attempt to develop the infrastructure, in the newly alienated land at Padianallur Village, to bridge the gap between the infrastructures available to handle the solid waste, particularly wet organic waste, even though the said land has been approved for the use of the Local Body, way back in September 2023. This shows the non-prioritization on the part of Local Body, in formulating schemes to cope with the situation in managing the solid waste in the Local Body.

- b) During inspection, it was informed by the Local Body that the work order for the bio-mining was issued on 04.07.2024 and the bio-mining work was commenced on 22.10.2024. Navarikuppam Town Panchayat estimated that the total volume of legacy waste to be bio-mined is 10788 Cubic Meters, covering the 8353 cu.m., of waste that is dumped along the bank of Puzhal lake, which is the subject matter of this litigation, and another waste quantity of 2435 cu.m is dumped at the crematorium in Sothupakkam Village. A total waste quantity of 10,788 cubic meters has been bio-mined so far since 22.10.2024. Waste of 2,435 cubic meters at the crematorium is fully cleared. But, a portion of the excess legacy waste along the bank of Puzhal Lake which is not accounted under waste quantity of 8353 cu.m remains to be bio-mined.
- c) The local Authority has informed that another tender has to be approved to carry out bio-mining for excess legacy waste along the bank of Puzhal Lake to be bio-mined. This indicates that the Local Body has not been adequately sensitized to the importance of completing the biomining at the earliest, so as to avert further increase in Environmental Compensation, considering the delay in completion and the ongoing case before the Hon'ble National Green Tribunal
- d) Tamil Nadu Pollution Control Board has granted renewal of Authorization under the provisions of the Solid Waste Management Rules, 2016 to Naravarikuppam Town Panchayat on 14.11.2024 with validity up to 31.03.2025 for the management of municipal solid waste within their jurisdiction.

*Ravi* 25/10/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

7. It is further submitted that the TNPCB officials of O/o DEE, Gummidipoondi observed during inspection on 18.08.2025 that the Local Body of Naravarikuppam Town Panchayat has not complied with the instructions issued on 27.01.2025 and also not furnished action plan with time lime of implementation in this regard.

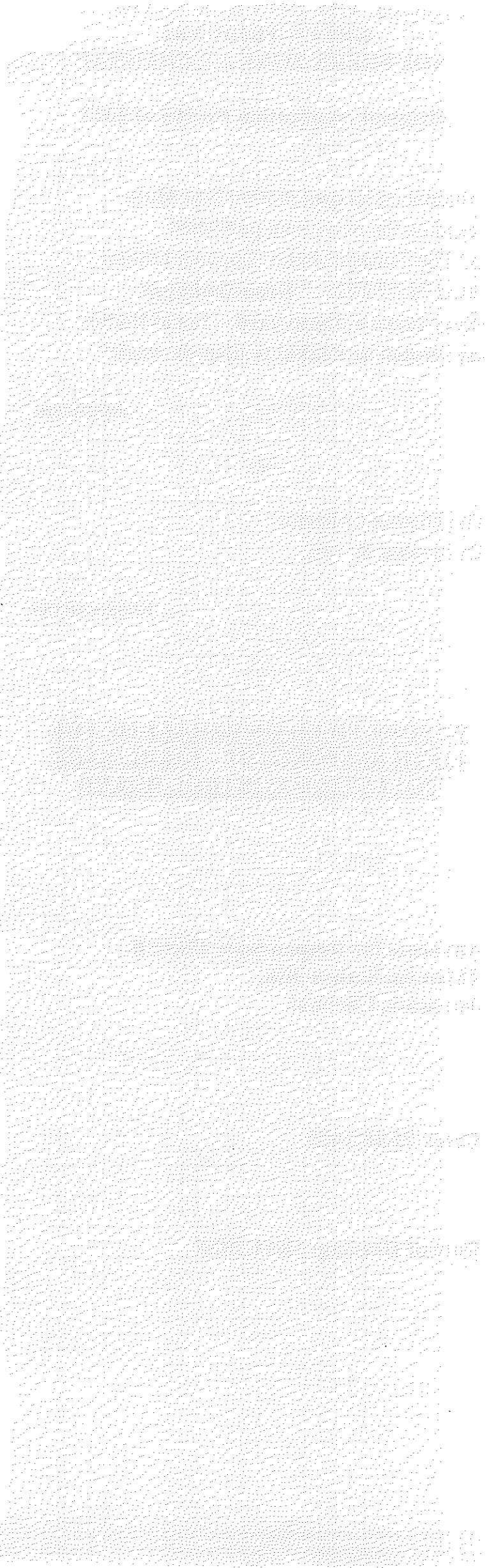
Therefore, it is humbly prayed that this Hon'ble National Green Tribunal, SZ, Chennai may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

*Asri 25/10/2025*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

#### VERIFICATION

I, Mr.S. Bharathidasan, son of Thiru M.Selvaraj, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above are true to the best of my knowledge through records.

*Asri 25/10/2025*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
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FIFTH RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date: 25.10.2025**

**Date of Hearing: 18.11.2025**